

Date: 20.4.95

(13)

[Per M.R. Kolhatkar, M (A)]

Mr. B. Dattaamoorthy  
for the applicant and Mr. P.H. Pradhan  
for the respondents.

O.A. is disposed of as

VE/L  
a  
withdrawn.

M.R. Kolhatkar

(M.R. Kolhatkar)  
M(A)

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH BOMBAY 400 001

Original application No . 1266/92

Between

Mr. K. I. MULLANI,  
DRIVER, MAIL MOTOR SERVICE  
BOMBAY GPO DEPT  
BOMBAY 400 001

APPLICANT

V/s.

i) Senior Manager,  
Mail Motor Service

Worli, Bombay 400018

ii) Chief Post Master General  
Maharashtra Circle, Bombay 400 008

RESPONDENTS

DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDERS AGAINST WHICH THE APPLICATION IS MADE:

Ann 1(a) i) Leave orders dtd. 13.12.89 issued by Sr. Manager MMS, Bombay 18.

Ann-5 ii) Memo No. Staff-C/1252/Pet/KIM dated 23.3.92, issued by Chief Post Master General Bombay 1

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject-matter of the order against which the applicant wants redressal is within the jurisdiction of the Tribunal.

3. LIMITATION:

The applicant further declares that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985. After the rejection of his representation vide Respondent's letter dated 30.23.3.92, the applicant had preferred an appeal to Member (Personnel) vide his letter dated 30.3.92. Since more than 6 months have elapsed there is no reply from the Member (personnel) as such this application under section 19 of CAT ACT 1985 is being filed before this court.